

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 139 of 2011 &
I.A. No. 222 of 2011**

Dated : 27th September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Mumbai International Airport Private Ltd.Appellant (s)
Versus**

Maharashtra Electricity Regulation Comm. & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. P.S. Narsimha, Sr. Adv. With
Mr. Kanika Aganhotri
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. J.J. Bhatt, Sr. Adv. With
Ms. Anjali Chandurkar & Mr. Hasan
For R.2
Mr. Avijeet Kr. Lala for Tata Power

ORDER

Admit. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1; Mr. J.J. Bhatt, learned Senior Counsel takes notice on behalf of Respondent No.2 & Mr. Avijeet Kr. Lala takes notice on behalf of Tata Power Company Limited.

It is pointed out that the connected matters being Appeal Nos. 132 and 133 of 2011 are coming up for hearing on 02.11.2011.

Post this matter for final disposal on **02.11.2011** along with Appeal Nos. 132 & 133 of 2011. In the meantime, pleadings be

completed. The learned counsel for the Appellant would take steps to implead the necessary party, who was the Petitioner before the Commission in the Review Petition.

(V. J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/SS